

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 485 of 1999

New Delhi, this the 3rd day of December, 1999

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Shri Brij Mohan Sharma,
S/o Shri H.L. Sharma,
141-A, Loco Shed,
Kishan Ganj, Delhi

(9)
-APPLICANT

(By Advocate: Shri Anil Kumar Verma)

Versus

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional Railway Manager
Northern Railway
Bikaner, Rajasthan
3. Financial Advisor and
Chief Accounts Officer,
Northern Railway,
Baroda House, New Delhi

-RESPONDENTS

(By Advocate: Shri P.M. Ahlawat)

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

This is a case for release of retirement benefits to a person who is retaining the quarter.

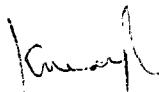
2. Learned counsel for the respondents submitted that they will release the amount of gratuity only after vacation of the quarter by the applicant. In reply to this, learned counsel for the applicant made a statement in the court that the applicant will vacate the house within two months.

3. In view of the statements given by the learned counsel for the parties, I direct the respondents to pay the gratuity amount to the applicant within 20 days from the date of vacation of the quarter.

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4. As regards the other dues of the applicant relating to Night Duty Allowance, National Holiday Allowance etc., Shri Ahlawat stated that cheques for these amounts have already been issued to the applicant. Shri Verma, appearing for the applicant stated that those cheques were dishonoured. In reply to this, Shri Ahlawat, appearing for the respondents stated that he will see to it that these amounts are paid to the applicant within a fortnight. (a)

5. The O.A. is disposed of as above. No costs.


(KULDIP SINGH)
MEMBER (JUDL)

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